

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

**Excise Misc. Application 85003 of 2020
in
Excise Appeal No. 85385 of 2013**

(Arising out of Order-in-Original No. 04/sk/m-I/2012-13 dated 30.10.2012 passed by the Commissioner of Central Excise, Mumbai-I)

M/s Hindustan Petroleum Corpn. Ltd
17 Jamshedi Tata Road,
Churchgate,
Mumbai-400020

.....Appellant

VERSUS

CCE MUMBAI-I
115, New Central Excise Building
Maharshi Karve Road,
Churchgate, Mumbai-400020

.....Respondent

APPEARANCE:

Miss Kiran Chavan, Advocate for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86046 / 2021

Date of Hearing: 22.03.2021

Date of Decision: 22.03.2021

PER: BENCH

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with Section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Order dictated in the open Court)

(Ajay Sharma)
Member (Judicial)

(CJ Mathew)
Member (Technical)

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